

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION I)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO. 62(RE-2000) / 1997-2002
NEW DELHI , THE 14th March, 2001.

Attention is invited to the entry at Code No. 1001(a) in Table B of Schedule 2 and Sr. No. 12(i) of Appendix –1 to Schedule 2 in the book titled “ ITC(HS) Classifications of Export and Import Items, 1997-2002 ” (incorporating amendments made upto 31st August, 1998) and as amended from time to time specifying the terms and conditions for export of items indicated therein.

In exercise of the powers conferred under Para 4.11 of the Export & Import Policy, 1997-2002, (incorporating amendments made upto 31st March, 2000) and as amended from time to time, the following amendment may be made in the Public Notice No. 56 (RE-2000)/1997-2002 dated 16.2.2001:-

The following agency may be added after (e) of the above Public Notice for allocation of wheat for export:-

The Punjab State Co-operative Supply & Marketing Federation Limited
(MARKFED), Chandigarh.

3. The above agency will be allowed to export wheat on the same terms and conditions as permitted to STC, MMTC, PEC, NCCF and NAFED but within the overall ceilings of 20 Lacs MTs of wheat released for exports vide Public Notice No. 48, dated 15.12.2000.

This issues in Public interest.

(N.L. LAKHANPAL)
Director General of Foreign Trade

Copy to all concerned;
By orders etc.

(A. K. SRIVASTAVA)
Dy. Director General of Foreign Trade
For Director General of Foreign Trade